

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

Original Application No 1172 of 2005

Jabalpur, this the 20<sup>th</sup> day of December, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Mahesh Kumar Sharma  
S/o Shri Ram Niranjan Sharma  
Aged about 50 years  
R/o 79, Nabi Nagar  
Aishbagh Stadium, Bhopal

Applicant

(By Advocate – Shri V. Tripathi)

V E R S U S

1. The Union of India, through its General Manager, West Central Railway, Indira Market, Jabalpur.
2. The Divisional Railway Manager, (P), Bhopal Division, Bhopal
3. The Divisional Railway Manager, (P), Central Railway, Bhsawal Division, Bhusawal
4. Sr. Commercial Manager, Central Railway, Bhusawal Division, Bhusawal. Respondents

O R D E R(Oral)

By filing this Original Application, the applicant has sought the following main reliefs :-

“(ii) Direct the respondents to pay salary for the leave period w.e.f. 3.12.2002 to 30.7.2003 and from 21.2.2005 to 16.6.2005 with interest on delayed payment.”

2. The brief facts of the case as stated by the applicant are that he was initially appointed on the post of Ticket Collector on 11.8.1990 at Bhopal. He was promoted as Train Ticket Examiner in the month of March 1995. Thereafter he was promoted as Head Ticket Collector



and he further promoted as Chief Ticket Inspector w.e.f. 24.7.2001. The main contention of the applicant is that he is not paid his salary for the leave period w.e.f. 3.12.2002 to 30.7.2003 and from 21.2.2005 to 16.6.2005. In this regard he has submitted a representation on 24.10.2005 (Annexure-A-2) which is still pending with the respondents for consideration. Hence, this OA.

3. Heard the learned counsel for the applicant, who argued that the applicant will be satisfied if the direction is given to the respondents to consider and decide the aforesaid representation of the applicant within time frame.

4. Keeping in view the submission made by the learned counsel for the applicant, I am of the considered opinion that the ends of justice would be met if I direct the respondent No.3 to consider and decide the aforesaid representation (Annexure-A-2) of the applicant within a period of 2 months from the date of receipt of a copy of this order by passing a detailed and reasoned order. I do so accordingly. The applicant is directed to supply a copy of this order along with the OA to the respondents immediately.

5. With the above directions the OA stands disposed of at the admission stage itself.

(Madan Mohan)  
Judicial Member

skm

पृष्ठांकन सं. दो/च्या..... तिथि.....

- (1) विधायिका
- (2) विधायिका
- (3) प्रस्तुति
- (4) विधायिका

राज्याना एवं दायकांना दर्शविला

नाम  
उम्मल

V. Tridath 02/2005

Reason.

With Com/07

27/12/2005

4/2/2005  
27/12/05